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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00430 of 2015
Cuttack, this the 17th day of July, 2015

**CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Abanti Barik,
aged about 58 years,
Widow of Late Gouranga Charan Barik,
Ex- Caretaker-I, CC/East Coast Railway, BHC,
Permanent resident of Vill/PO- Baralapokhari,
PS/Dist- Bhadrak, Odisha,

...Applicant

(Advocates: M/s. N.R.Routray, T.K.Choudhury)

VERSUS

Union of India Represented through its

1. General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
3. Sr. Divisional Mechanical Engineer,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
4. Chief Medical Superintendent,
Divisional Railway Medical,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.

... Respondents

(Advocate: Mr. T.Rath)

.....

Rath

ORDER (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. Applicant has approached this Tribunal with a prayer that her husband, who has expired in the year 2012, has a pending grievance that since the services of her husband for the period from March, 2009 to June, 2012 were not regularized as duties by conversion of LHAP into leave and by grant of E.L, no arrear salary for this period was paid to the applicant. It is the further submission of the applicant that she made a representation to the Sr. DPO, E.Co.Rly, Khurda Road (Respondent No.2) raising this claim on 02.03.2015 followed by a reminder dated 25.05.2015.

3. Since the said representations are stated to have been submitted to the authorities and are still pending consideration, at this stage, without entering into the merit of the matter, I direct Respondent No.2 to consider the aforesaid representation of the applicant as per the extant rules and pass a reasoned and speaking order and communicate the same to the applicant within a period of 60 days from the date of receipt of a copy of this order.

If the applicant is found to be eligible for any financial benefits as a result of the regularization of the said period, the same should be paid to the applicant within a further period of 60 days from the date of disposal of the aforesaid representation.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.



5. On the prayer made by Mr. Routray, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 4 by Speed Post for which he undertakes to file the postal requisites by 21.07.2015.



(R.C.MISRA)
MEMBER(Admn.)

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